486. [With Drawan]

Cabinet Approval for AppointmentCxteo-sion of Services in Central Government

- 487. SHRI PARAG CHALIHA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that appoint ments, extension, premature termination of deputation period of certain classes/categories of employees in the Central Government Ministrie&/Department&/Instrumentalities etc. are the essentially ap proved by the Cabinet sub-Committee on appointments;
- (b) if so, the details of the classes' categories referred therein; and
- (c) the methodology of regularising ir regularities noticed in these provisions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) to (c) The decision regarding appointment, continuation, extension and premature termination of tenure of officers deputation on in Ministries/Departments/In-strumentalities Government of India, which are within the powers of the ACC are principally regulated by the guidelines of the Central Staffing Scheme laid down in DOPTs O.M.No. 36/77/94-EO(SM.I) dated 5.1,96. In respect of the Central Police Organisations, the guidelines for deputation of IPS officers are supplemented by the tenure rules for IPS officers laid down by the Ministry of Home Affairs. In respect of Central Government posts in the Ministry of Environment and Forests, earmarked for Indian Forest Service officers, the guidelines are set out in the Central Staffing Scheme notified by the Ministry of Environment & Forests under Resolution No. 12011/194-IFS. I, dated 26.2.96. In addi-ton, for a variety of cadres tn the Central Government, the provisions of the relevant recruitment rules and related guidelines, are applicable for regulating deputation postings.

Government may permit the premature termination of deputation on the following grounds:—

- (i) To enable the officer concerned to avail of his promotion in his parent cadre.
 - (ii) On compassionatersonal grounds.

Decisions in respect of irregularities notices in implementing the above-mentioned provisions, are taken by the Appointments Committee of the Cabinet, based on the merits and circumstances of each case.

Villages without any source of potable water

488. SHRI ASHOK MITRA: Will the Minister of RURAL AREAS AND EM-PLOYMNET be pleased to state:

- (a) the number of -villages in the country that are still without a single source of potable water;
- (b) the total estimated cost for ensuring safe drinking water to these left-out villages; and
- (c) whether a time-bound programme is proposed to be undertaken to fulfil the task and budgetary allocations made accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS .AND EMPLOYMENT (SHRI CHAN-DRADEO PRASAD VARMA): (a) Since 1.4.94 based on the survey of status of drinking water supply in rural habitations, the coverage is being monitored on habitations-wise basis. As on 1.4.%, there were 75783 not covered habitations without facilities of safe drinking water as per norms.

- (b) The total estimated cost for ensuring safe drinking water to these left out habitations is Rs. 1907.87 crores.
 - (c) Yes, Sir.